

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 89 of 2015 & 90 of 2015

Dated: 16th November, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Indian Wind Power Association **...Appellant(s)**

Versus

Gujarat Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta &
Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Superna Shrivastava, Adv.
with Mr. S.R. Pandey
Legal Advisor of R-1
Ms. Swapna Seshadri for Torrent
Power
Mr. R. Mishra & Ms. Ruchi
Mishra for R-9.

ORDER

Learned counsel appearing for the respondent no.8 in Appeal No. 90 of 2015 states that she is filing reply/counter affidavit today itself in the Registry. Let the same be taken on record.

Learned counsel for the respondent no.2 in Appeal No. 89 of 2015 states that she has already filed reply/counter affidavit.

Learned counsel for the State Commission in both the above Appeals submits that she would like to file Written Note of Arguments. She is permitted to do so within two weeks' from today. Rejoinder affidavit, if any, may be filed by the appellant within three weeks' thereafter from today.

Post these Appeals for hearing on **18th January, 2016.**

(I.J. Kapoor)
Technical Member
rkt/vg

(Justice Surendra Kumar)
Judicial Member